

HIGH COURT OF CHHATTISGARH: BILASPUR

[Advertisement for the unfilled vacancies in respect of SC , ST & OBC candidates for the post of District Judge (Entry Level), Examination-2012 Under proviso to Rule 6 (1) of Chhattisgarh Higher Judicial Service (Recruitment & Conditions of Service) Rules 2006]

Adv. No. 02/S & A Cell/2013

Date : 30th July 2013

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|---|-----------------------------|
| Last date & time for receipt of application in the Registry | Date of Written Examination |
| Date:14 th Aug. 2013. Time: 5.00 pm | 20 th Oct. 2013 |

Note- In continuation of the earlier Advt. No.2/S&A Cell/2012 dated 14th Sep 2012 for the District Judge (Entry Level) Examination 2012, the unfilled vacancies in respect of SC-02 (Two) posts ,ST-02 (Two) and OBC -1 (One) posts are hereby advertised.

One- Vacancy and Pay Scale :-

Applications are invited only from the bonafide residents of the Chhattisgarh State belonging to Scheduled Caste ,Scheduled Tribe and Other Backward Classes for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service in the pay scale of Rs. 51550-1230-58930-1380-63070 in the cadre of Higher Judicial Service by direct recruitment from Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service), Rules 2006.

| | Particulars | (a) Total No. of Vacant Posts (unfilled vacancies of Year 2012) | (b) Reserved for <u>women</u> Year 2012 |
|-----|------------------------|--|--|
| (a) | Scheduled Caste | 2 | 1 |
| (b) | Scheduled Tribe | 2 | 1 |
| (c) | Other Backward Classes | 1 | Nil |
| (d) | TOTAL | 5 | 2 |

Two- Eligibility :-

No person shall be eligible for appointment to the post of District Judge (Entry Level) in Higher Judicial Service by direct recruitment unless, he or she:-

- (a) is a citizen of India;
- (b) has attained the age of 35 years and has not attained the age of 45 years on the first day of January 2012 provided that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Caste ,Scheduled Tribe and Other Backward Classes who are the bonafide residents of Chhattisgarh State.

(Attested copy of Caste Certificate issued by the competent authority & valid in all respects must be enclosed with the application)

- (c) has been for atleast seven years in continuous practice as an Advocate on the first day of January 2012. The applicant shall furnish a certificate from the Registrar General of the High Court or Principal District & Sessions Judge concerned, bearing legible seal with date, month & year of issuance, that he/she is an advocate having practiced for not less than seven years as such in the format given at Annexure along with the application
- (d) has good character and is of sound mind and body and free from any body or mental disability which renders him/her unfit for such appointment.

NOTE:-

- (i) The advertised posts are reserved exclusively for **Scheduled Caste ,Scheduled Tribe and Other Backward Classes who are bonafide residents of Chhattisgarh State.**
- (ii) The bonafide residents of Chhattisgarh belonging to Scheduled Caste ,Scheduled Tribe and Other Backward Classes should specify their category in the application form.

Three - Application form & testimonials :

Advocates interested in and who are eligible to be considered for the post should submit their applications in the format available on the website along with duly attested certificates / testimonials relating to their date of birth, caste, qualification, domicile, experience standing at the Bar.

Four – Instruction / Information for filling the application form.

Application form for the District Judge (Entry Level) Examination 2012 is available on **our website i.e. www.cghighcourt.nic.in.**

- (a) The application duly filled in and signed along with Identity-Sheet & four identical and recent passport size photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be stapled at the space provided in the application form and **One self addressed envelope** (11" x 5") stamped with postal stamps of Rs. 25/- addressed to the **Registrar General, High Court of Chhattisgarh, at Bodri, Bilaspur (C.G.) Pin - 495220,** must reach the Registry of this High Court on or before **14 August 2013 till 5:00 P.M.** The words **“APPLICATION FOR District Judge (Entry Level) Examination 2012 Advertisement Exclusively for SC,ST & OBC candidates by direct recruitment and the Advt. No. 02/S & A Cell/2013”** should be super-scribed on the top of the 14 X 10 Inch size envelope.
- (b) The application form must be submitted in the appended format and must be computer printed or downloaded in A4 size paper.
- (c) Last date for submission of duly filled in & signed application is **14th August 2013 till 5:00 P.M.** It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. on the last date. The applications can also be submitted by dropping it in the **“Box”** kept therefor in the Registry office during the office hours i.e. from 10.00 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post till 5:00 p.m. on the last date shall only be entertained. Registry will not be responsible for any postal delay.

Address for sending the application :-

**Registrar General
High Court of Chhattisgarh
at Bodari, BILASPUR (C.G.),
Pin - 495220**

Five - Examination Fees

Rs. 700/- for the candidates who are bonafide residents of Chhattisgarh state belonging to Scheduled Caste ,Scheduled Tribe and Other Backward Classes as notified for the State of Chhattisgarh.

Examination Fee is to be deposited only in the form of Challan with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached along with application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.

Most important-

- (i) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.
- (ii) Before sending the challan the candidates should ensure and be satisfied that there is no default. In case the challan is found defective or incomplete, the application shall be treated as rejected.

Note-

- (a) The applications received after the expiry of last date, shall not be entertained.
- (b) Fee shall not be refunded in any case.
- (c) In case of receipt of application after expiry of the last date or in case of rejection of the application the fee shall not be refunded. Therefore, the candidates are advised that instead of waiting for the last date, it would be in their interest to send the application form much earlier.
- (d) The Challan for the determined fees shall compulsory be attached with the application form.

Six - Incomplete Application :

The application shall be summarily rejected if by the last date for the receipt of application it is found to be deficient in any respect or/and is not accompanied by the requisite documents as mentioned above.

Seven - Examination :-

- (i) Eligible candidates shall be required to appear in written examination in the exam centre and for viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court.
- (ii) Only such candidates will be called for Viva-voce as the High Court may decide on the basis of merit of their performance in the written examination, Provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible advocates, must secure 50% to qualify for viva-voce test in the ratio of 1:3 in order of merit.
- (iii) The Viva Voce shall carry 20 marks maximum.
- (iv) Candidates shall be selected on the basis of aggregate marks obtained by them in both, the written examination and viva-voce . Candidates shall not be eligible for appointment unless he / she secures minimum 50 % marks in Viva Voce test.
- (v) A candidate selected for appointment shall be required to undergo medical examination of physical fitness by a Medical Board before he/she is appointed. Every candidate who appears before medical board shall pay the Medical Examination fee which in no case shall be refundable.

Eight- Admit-card :-

Admit card will be made available only on the website of our high court i.e. www.cghighcourt.nic.in 15 days prior to the date of written examination, Candidates can download & print the admit cards from our website.

Nine - Incomplete or false information :-

- (a) If any of the particulars furnished in application and enclosures are found to be false within the knowledge of the candidate or if the candidate is found to have willfully suppressed any material fact, he/she, if appointed, shall be liable to be dismissed from service.

- (b) The candidates are required to fill in the application form with correct and complete information carefully as per the directions given in the advertisement. If any incomplete or false information is given, the candidate shall be responsible and on the basis of the false and incomplete information, the application shall be rejected at any stage of the selection without giving any prior notice.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

Ten- Scheme and syllabus for Examination has been placed on our website along with this advertisement under appendix 'A'

Eleven- No correspondence with regard to the examination will be entertained.

Registrar General

Appendix 'A'
JUDICIAL SERVICE EXAMINATION PLANNING - 2013

The Competitive Examination for Recruitment of District Judge shall consist of:-

Competitive Examination:-

I- Paper-I Law (Maximum marks 100)

- (A) The Code of Civil Procedure, 1908
The Indian Evidence Act, 1872
The Limitation Act, 1963
The Chhattisgarh Accommodation Control Act, 1961
(Maximum marks – 25)
- (B) The Code of Criminal Procedure, 1973
The Indian Penal Code, 1860
The Prevention of Corruption Act, 1988
The Chhattisgarh Excise Act, 1915
The Scheduled Castes and the Scheduled Tribes
(Prevention of Atrocities) Act, 1989
The Narcotic Drugs And Psychotropic Substances Act, 1985
(Maximum marks – 25)
- (C) The Transfer of Property Act, 1882
The Indian Contract Act, 1872
The Specific Relief Act, 1963
The Indian Forest Act, 1927
The Wild Life (Protection) Act, 1972
The Environment (Protection) Act, 1986
(Maximum marks – 25)
- (D) Principles of Pleading
Conveyance
The Constitution of India
(Maximum marks – 25)

II- Paper-II Law (Maximum marks 100)

- (A) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (B) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (C) Translation- (Maximum marks 20)
(a) English to Hindi 10 marks
(b) Hindi to English 10 marks

III-Viva Voce 20 marks
